
(2005) 07 GAU CK 0004
In the Gauhati High Court

Kshetrimayum Doren Singh

APPELLANT

Vs

State of Manipur and Anr.

RESPONDENT

Date of Decision : 21-07-2005

Acts Referred:

Citation : (2005) 07 GAU CK 0004

Hon'ble Judges : M.B.K.Singh, J

Bench : Single Bench

Advocate : Th.Ibohal Singh, M.Rajen, Advocates appearing for Parties

Judgement

M.BK, Singh, J.—Heard Mr. M. Rajen, learned counsel for the petitioners and Mr. Th.Ibohal, learned Addl. Government Advocate.

2. In this Writ Petition, the petitioners are praying for directing the respondents to extend their services as done in respect of other similarly situated ad hoc employees. According to the petitioners, both of them were appointed as Primary Teachers on ad hoc basis for a period of 3 months vide order passed on 25.1.99 by the Director of Education(S), Govt. of Manipur. It is said that their services were extended till 31.8.2001 vide order passed on 3.10.91 by which services of many other similarly situated persons were also extended. Further, according to the petitioners both of them have been rendering their services even though after the last extension order, no formal order of extension has been issued. Petitioners have filed two Certificates issued by D.I. of Schools, Moreh, TPL, Chandel District certifying that the services of the two petitioners are utilized at Kwatha Jr.High School w.e.f. 1.08.2001 till date. These certificates are at AnnexuresA/2 and A/4. It is, however, not mentioned as and when these two certificates were issued. Nothing is disclosed as to why and how the services of the two petitioners have been utilized during the said period without issuing any formal order.

3. Having regards to all the relevant considerations, this writ petition is disposed of with the direction that the concerned respondents shall enquire about the

correctness or otherwise of the claim of the petitioners that their services are utilized at Kwatha Jr.High School w.e.f. 1.08.2001 till today and if the claim is found correct, necessary follow up actions are to be taken up within the reasonable time.

4. With the above observation and direction, this writ petition is disposed of.